

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.594/98

Tuesday this the 30th day of June, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

M.Siddan, S/o Mari,
aged 58, S.No.97, Gangmate/Lokur
Salem residing at Door No.8,
Kamavaipudur,
PO.Lokur, Salem District,
Tamil Nadu.

...Applicant

(By Advocate Mr. B.Gopakumar (rep.))

Vs.

1. Union of India represented by the
General Manager, Southen Railway,
Madras.3.

2. The Divisional Personnel Officer,
Southern Railway,
Palakkad.

..Respondents

(By advocate Mr. Mathews J Nedumpara)

The application having been heard on 30.6.98, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

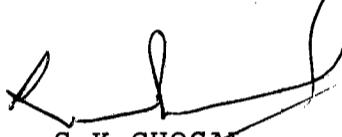
The applicant who retired on
superannuation on 30.9.97 is aggrieved that the
respondents have not made available to him the retiral
benefits such as pension, gratuity etc. Therefore, he has
filed this application for a direction to the respondents
to make available to him the retiral benefits. It is
alleged in the application that a disciplinary proceeding
is pending against the applicant. According to Rule 69 of
the Central Civil Services (Pension) Rules, a retired
employee against whom a departmental proceeding under Rule
14 of the CCS(CCA) Rules is pending is not entitled to get

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regular pension or gratuity, but is entitled to get only provisional pension.

2. When the application came up for hearing today, learned counsel for the respondents states that by order dated 27.5.98 orders have been issued releasing the provisional pension to the applicant. Applicant is entitled to receive the provisional pension till his pension claims are settled on completion of the departmental disciplinary proceedings. No further direction in this case is required. The application is therefore, closed. No costs.

Dated 30th June, 1998.


S.K.GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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